

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.601
IB-2026(ND)/2019

IN THE MATTER OF:

Mr. Rajan Arora & Ors.

...PETITIONER

Vs.

M/s. MMR Saha Infrastructure Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 22.03.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

None appears on behalf of the Petitioner at the time of hearing of the matter. On the previous occasions i.e. on 03.01.2024 & 16.02.2024 also no one had appeared on behalf of the Petitioner. In the interest of justice, list the matter on **10.05.2024**. Last opportunity is given to the Petitioner to appear and argue the matter, failing which the matter will be dismissed for want of prosecution.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)